

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Service Tax Appeal No. 246 of 2011-DB

(Arising out of OIA-COMMR-A-/21-22/VDR-II/2011 Dated- 20/01/2011 passed by
Commissioner of Central Excise, CUSTOMS (Adjudication)-VADODARA-II)

Labh Construction

B/18, Karelibaug Society,
B/H, Bright School, Vip Road,
VADODARA, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-ii

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat-390023

.....Respondent

WITH

Service Tax Appeal No. 487 of 2011

(Arising out of OIA-COMMR-A-/21-22/VDR-II/2011 Dated- 20/01/2011 passed by
Commissioner of Central Excise, CUSTOMS (Adjudication)-VADODARA-II)

Labh Construction

B/18, Karelibaug Society,
B/H, Bright School, Vip Road,
VADODARA, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-ii

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat-390023

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Vijay G Iyengar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. A/ 10037-10038 /2023

DATE OF HEARING:09.01.2023
DATE OF DECISION:09.01.2023

RAMESH NAIR

This matter has come up for hearing on various occasions. However, none appearing on the given dates as follows:- 08.05.2019, 10.07.2019, 03.09.2019, 21.10.2021, 21.12.2021, 31.01.2022, 17.02.2022, 07.06.2022, 11.08.2022, 26.09.2022, 20.10.2022 and 24.11.2022. Therefore, it appears

that the appellant is not interested in their appeal, accordingly, the appeal is dismissed for non-prosecution under Rule 20 of CESTAT Procedure Rules, 1982. The appellant has liberty to approach this Tribunal in case they are interested to pursue the appeal by filing an appropriate application.

(Dictated and Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

PRACHI